

(1880) 01 AHC CK 0016

Allahabad High Court

Case No: None

Tejpal, Guardian of
Kundan Lal

APPELLANT

Vs

Kesri Singh

RESPONDENT

Date of Decision: Jan. 9, 1880

Citation: (1880) ILR (All) 621

Hon'ble Judges: Spankie, J; Pearson, J

Bench: Division Bench

Final Decision: Allowed

Judgement

Pearson, J.

A stipulation in a bond that the interest on the principal sum lent shall be paid six-monthly, and, if not paid, shall be added to the principal and bear interest at the same rate, has never been held to be one of a penal nature. We are, therefore, constrained to allow the plea in appeal and to modify the lower Appellate Court's decree by decreeing the claim in full with costs in all Courts.